

Panaji, 19th October, 2016 (Asvina 27, 1938)

SERIES I No. 28

# OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

## EXTRAORDINARY

### GOVERNMENT OF GOA

Department of Urban Development

Directorate of Municipal Administration

#### Notification

10/369/2015/DMA/Part/2021

In exercise of the powers conferred by section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014), the Government of Goa hereby makes the following rules, namely:—

1. *Short title and commencement.*—(1) These rules may be called the Goa Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. *Definitions.*— (1) In these rules, unless the context otherwise requires,—

(a) “Act” means the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act No. 7 of 2014);

(b) “Form” means a form appended to these rules;

(c) “Government” means the Government of Goa;

(d) “Official Gazette” means the Official Gazette of the Government;

(e) “section” means section of the Act.

(2) Words and expressions used in these rules and not defined but defined in the Act shall have the same meanings respectively assigned to them under the Act.

3. *Term and the manner of constitution of Town Vending Committee.*— (1) The term of the Town Vending Committee shall be for a period of three years.

(2) The Town Vending Committee shall consist of the following members, namely:—

(a) The Municipal Commissioner or Chief Officer ..... Chairperson.

(b) Three members of the local authority ..... Members.

(c) Collector or his representative ..... Member.

(d) Chairperson of Planning and Development Authority or his representative ..... Member.

(e) Chief of Traffic Police and General Police or their representatives ..... Members.

(f) 11 representatives of Street Vendors Associations; at least one third of which shall be women ..... Members.

(g) Representatives of Market and Trade associations (one each) ..... Members.

(h) Two representatives of Non Government Organizations (NGO) and one representative of Community Based Organizations (CBO) ..... Members.

(i) Two representatives of Residential Welfare Associations (RWA) ..... Members.

(j) One representative of Nationalized Lead Bank of the Town/City ..... Member.

(k) Medical Officer from Urban/Community Health Centre ..... Member-Secretary.

(3) The local authority shall publish a notice calling applications from persons interested to represent the street vendors on its website and in at least three prominent local newspapers having wide circulation in the area. A copy of the notice shall also be displayed in a conspicuous place in the local market or markets under the jurisdiction of the local authority.

(4) The notice under sub-rule (2) shall contain, amongst other things, the date of its publication, prescribed form for the application, the last date for, and the manner of, submission of the application.

(5) The notice shall be published at least thirty days prior to the last date for the submission of applications.

(6) On receipt of the application, the local authority shall acknowledge the same and allot an unique application number to each application.

(7) If applications received for a particular category is more than the required number, the

local authority shall select the member by conducting election in the manner provided in rule 4.

(8) The local authority shall publish the list of elected members of Town Vending Committee on its website and in any three prominent local newspapers having wide circulation in the area after conducting election.

(9) The list of all the members of the Town Vending Committee shall be published in the Official Gazette.

4. *Manner of election of the members of Town Vending Committee from amongst the street vendors.—*

(1) The local authority shall appoint a returning officer for the purpose of conducting the election of members representing the street vendors of the area under its jurisdiction.

(2) The returning officer shall conduct the election.

(3) A street vendor shall be disqualified to be elected as member of the Town Vending Committee if he is convicted of an offence involving moral turpitude or he is physically or mentally incapable of discharging duties as a member of a Town Vending Committee or is an insolvent.

(4) The local authority shall supervise, direct and control the conduct of elections of the members of Town Vending Committee.

(5) The local authority shall by a resolution determine the date, time and place for conduct of the election.

(6) The notice of the election shall be published in two prominent daily newspapers out of which one shall be in the local language of the area and one copy of the same shall be delivered to the returning officer. The notice shall contain the following information:—

(i) the number of members to be elected including seats reserved for representation of Scheduled Tribes, Scheduled Castes, Other Backward Classes, women, persons with disabilities, minorities or any other specified categories;

(ii) the date on which, the place at which and the hours between which nomination papers shall be filed, such date being not less than seven clear days before the date fixed for election or if that day happens to be public holiday, the next succeeding day which is not a public holiday;

(iii) the date and the hour for scrutinisation of the nomination papers; and

(iv) the date, place and the hours of the polling.

(7) The local authority shall prepare a list of street vendors engaged in the vocation of street vending in the area of jurisdiction of the Town Vending Committee as it stood thirty days before the date fixed for inviting the nominations and publish copies of the said list by affixing them upon the notice board at the office of the Town Vending Committee, not less than ten days prior to the date fixed for inviting nominations. The list shall specify the registration number, certificate of vending and the name of the street vendor, the name of the father or husband, as the case may be, and the address of the street vendor. It shall be the duty of the Town Vending Committee or the local authority, as the case may be, to bring up-to-date register of street vendors and such other register as the returning officer may require and hand over such records or register to the returning officer thirty days prior to the date fixed for the purpose of the election. A copy of the list shall be supplied by the Town Vending Committee or the local authority or returning officer, as the case may be, to any street vendor on payment of such fee as specified by the local authority.

(8) The nominations of the candidates for election shall be made in Form-I which shall be

supplied by the returning officer to any street vendor free of cost.

(9) The candidate shall make a security deposit of rupees two thousand in cash or by bank draft or by pay order along with the nomination papers. If a candidate fails to get less than one sixth of the votes polled, the security deposit shall be forfeited to the local authority.

(10) Every nomination paper shall be presented in person by the candidate himself or by his proposer or seconder to the returning officer. The returning officer shall enter on the nomination paper its serial number and certify the date and hour at which the nomination is received by him and shall immediately give a written acknowledgement for the receipt of the nomination paper which shall bear the seal of the returning officer. Any nomination paper which is not received on or before the date and time fixed for its receipt shall be rejected.

(11) On the day following the date fixed for the receipt of nomination papers, the returning officer shall take up the scrutiny of the nomination papers.

(12) The returning officer shall examine the nomination papers and decide objections, which may be made by any person in respect of any nomination and may, either on such objection or on his own motion and after such summary inquiry, if any, as the returning officer thinks necessary, reject any nomination: Provided that the nomination of a candidate shall not be rejected merely on the ground of an incorrect description of his name or the name of his proposer or seconder, or any other particulars relating to the candidate or his proposer or seconder, as entered in the list of street vendors referred to in sub-rule (7) if the identity of the candidate, the proposer or seconder, as the case may be, is established beyond reasonable doubt.

(13) The returning officer shall give all reasonable facilities to the contesting candidates or the proposer or seconder, as the

case may be, to examine all the nomination papers and to satisfy themselves that the inclusion of the name of the contesting candidate is valid.

(14) The returning officer shall endorse on each nomination paper his decision accepting or rejecting the same and if the nomination paper is rejected he shall record in writing a brief statement of his reasons for such rejection.

(15) The returning officer shall not allow any adjournment of the proceedings except when such proceedings are interrupted or obstructed by riots or affray or by causes beyond his control.

(16) The list of valid nominations as decided by the returning officer with names in English alphabetical order and addresses of the candidates as given in the nomination papers shall be displayed on the same day on which the scrutiny of the nomination papers is completed.

(17) Any candidate may withdraw his candidature by notice in writing signed by him and submitted in person, at any time after the presentation of his nomination paper but before 05.00 pm on the day following the day on which the valid nominations are published, to the returning officer. A notice of withdrawal of candidature once given shall be irrevocable.

(18) Where the number of candidates whose nomination papers have been declared valid, does not exceed, the number of candidates to be elected, the returning officer shall announce the names of all such candidates and declare them to have been duly elected to the Town Vending Committee after the closing hour of the day of withdrawal of candidatures fixed under sub-rule (17) above. Where the number of candidates whose nominations are valid exceeds the number to be elected, the returning officer shall arrange for conducting a poll on the date fixed for the purpose. The returning officer may appoint one or more polling officers as may be necessary for conducting the poll. The ballot paper to be used for the election shall be in Form-II hereto.

(19) The local authority shall provide, the returning officer with ballot boxes, ballot papers, copy of list of street vendors or voters and such other articles as may be necessary for the conduct of elections. The ballot box shall be designed in such a way that ballot papers can be inserted therein but cannot be taken out therefrom without the boxes being unlocked. A candidate contesting the election may, by a letter to the returning officer, appoint an agent to represent him for both the places where polling is held to identify the voters and to watch the recording of votes. The letter shall also contain the consent in writing of the agent concerned. Such letter shall be in Form-III hereto.

(20) The canvassing for votes by any person at the place where election is to be conducted shall be prohibited.

(21) Immediately before the commencement of the poll, the returning officer shall show the empty ballot box to such persons as may be present at the time and shall then lock it up and fix his seal. The candidate or his agent may also affix his own seal, if he so desires.

(22) Every street vendor or voter who desires to exercise his right to vote shall be supplied with a ballot paper containing the names of contesting candidates arranged in the English alphabetical order either printed, type written or cyclostyled, according to convenience, on the ballot paper. The ballot paper shall also bear the seal of the Town Vending Committee/local authority and also the initials of the returning officer, and further contain a column, for the voter to inscribe a mark [x] against the names of persons to whom he wants to vote.

(23) Each polling station and where there is more than one polling booth at a station, each such booth shall contain a separate compartment in which the street vendor or voters can record their votes in secrecy.

(24) No ballot paper shall be issued to a street vendor or voter unless the polling officer is satisfied that the street vendor or voter

concerned is the same person as noted in the list furnished to him. On receipt of such ballot paper the street vendor or voter shall proceed to the polling compartment set apart for the purpose and indicate the person or persons in whose favour he exercises his vote by inscribing a mark (x) against the names of the candidate or candidates, as the case may be, and drop the ballot paper in the ballot box kept for the purpose with utmost secrecy. If owing to blindness or other physical infirmity or illiteracy, the street vendor or voter is unable to inscribe the mark on the ballot paper, the polling officer and where no such polling officer is appointed, the returning officer shall ascertain from him the candidate or candidates in whose favour he desired to vote, inscribe the mark (x) on his behalf and drop the ballot paper in the ballot box.

(25) If at any stage of the polling, the proceedings are interrupted or obstructed by any riot or affray or if at such elections, it is not possible to take the poll for any sufficient cause, the returning officer may stop the polling, recording his reasons for such action in the minute book of the Town Vending Committee/local authority.

(26) No street vendor or voter shall be admitted after the hours fixed for the poll but a voter who enters the premises where ballot papers are being issued before the close of the polling hour shall be issued the ballot paper and allowed him to vote.

(27) The counting of votes shall take place immediately after closure of the poll. If this is not possible, the ballot box shall be sealed with the seal of the returning officer and the contesting candidates or their agents, if they so desire, and deposit such ballot box, with the local authority for custody. The returning officer shall then announce the next day for counting. The votes shall be counted by or under the supervision of the returning officer. Each candidate and his authorized agent shall have a right to be present at the time of counting. But absence of any candidate or his agent at the time of counting shall not vitiate

the counting and the announcement of results by the returning officer. The number of votes secured by each candidate and the result of the election shall be announced by the returning officer as soon as the counting is over.

(28) The result of the elections shall also be recorded in the minute book of the Town Vending Committee/local authority and attested by the returning officer and shall also be put immediately on the notice board of the Town Vending Committee.

(29) In case of equal number of votes, the returning officer shall declare the election result by tossing coin.

(30) The ballot paper shall be rejected by the returning officer if,—

(i) it bears any mark by which the street vendor's vote can be identified,

(ii) it does not bear the seal of the Town Vending Committee/local authority or the initials of the returning officer,

(iii) the mark indicating the vote thereon is placed in such a manner as to make it doubtful to which candidate the vote has been cast, and

(iv) is so damaged or mutilated that its identity as a genuine ballot paper cannot be established.

(31) After the result of election has been announced, the result of the election and a report thereon shall be communicated to the local authority as well as to the Government by the returning officer, within three days from the date of declaration of the result.

(32) After the declaration of the result of the election, the returning officer shall handover the ballot paper and records relating to the elections of the members of the Town Vending Committee to the local authority in a sealed cover. These shall safely be preserved by the local authority for a period of six months from



the date of elections or till such time a dispute regarding elections, if any, filed is disposed of, whichever is later and shall thereafter be destroyed by the local authority. A copy of the handing over and taking over record of election shall be sent to the Government as well as to the local authority by the returning officer along with his report.

5. *Time and place for meeting, procedure for transaction of business at meetings.*— (1) The first meeting of the Town Vending Committee shall be fixed within 15 days of publication of its formation in the Official Gazette.

(2) An Ordinary Meeting of the Town Vending Committee shall be held at least every two months.

(3) The venue of the meeting shall be decided by the Chairperson.

(4) Every meeting shall be presided over by the Chairperson and, in his absence, by any member chosen by the members present at the meeting.

(5) Member Secretary shall issue the notice before seven days of scheduled meeting; agenda of items may be circulated to the members and put up on official designated website. Each agenda item shall be accompanied by a detailed note bringing out the issues involved with clear recommendation by the administration. The agenda papers including the notes shall be in the local language.

(6) Minimum 2/3rd members of total strength of the Town Vending Committee shall form the quorum for an Ordinary Meeting.

(7) Only the Chairperson shall call for a Special Meeting upon receipt of request from 1/3rd of the total members of Town Vending Committee. Such meeting shall be called within 72 hours after receiving the request for the same. Minimum 1/3rd members of the total strength of the Town Vending Committee shall form the quorum for a Special Meeting.

(8) If at any time during a meeting the Chairperson notices or if it is brought to the notice of the Chairperson that the number of members present, including the Chairperson falls short of the quorum required, the Chairperson, shall after waiting for not less than fifteen minutes and not more than thirty minutes adjourn the meeting to such hour on the following day or some other future day as it may reasonably fix. A notice of such adjournment shall be posted up at the office and also uploaded on its official website and the business which would have been brought before the original meeting, had there been a quorum thereat, but no other business, shall be brought before the adjourned meeting and may be disposed of at such meeting.

(9) All questions at any meeting shall be decided by a majority of the votes of the members present.

(10) The minutes of the meeting shall be signed by the Chairperson and shall be put up in the subsequent meeting of the Town Vending Committee for confirmation. The same shall also be placed on the website of the local authority and of the Town Vending Committee.

6. *Functions of the Town Vending Committee.*— The Town Vending Committee shall perform the following functions, namely:—

(a) frame plan of action and schemes for more effective implementation of the Act and for the protection of livelihood and regulation of street vendors;

(b) initiate and encourage study, research and documentation about street vendors and offences committed by and against street vendors and make appropriate recommendations, which will respond to the best interest of the street vendors;

(c) initiate and sustain representations and participations of all street vendors in its approach, formulation and execution of policies and programmes.

7. *Removal of members of Town Vending Committee.*—(1) The Government may remove any member from his office if he,—

(a) is adjudged as an insolvent; or

(b) is absent without the permission of the committee for three successive Ordinary Meetings;

(c) is in the opinion of the Government, been guilty of any misconduct or neglect of duty or has so abused his position as to render his continuance as member detrimental to the interests of the committee or of the general public, or is otherwise unfit to become a member;

(d) has refused to act or has become incapable of so acting;

(e) is of unsound mind and stands so declared by a competent court; or

(f) is convicted and sentenced to imprisonment for an offence which in the opinion of the Government involves moral turpitude.

(2) No member shall be removed from his office unless he has been given an opportunity of being heard in the matter.

8. *Temporary association of persons with the Town Vending Committee for particular purpose.*—(1) The Town Vending Committee may associate with itself any person whose assistance or advice it may desire for the purpose of carrying into effect spatial planning issues relating to street vending.

(2) Any person associated with the Town Vending Committee under sub-rule (1) shall have the right to take part in the discussions of the Town Vending Committee but shall not have the right to vote and shall not be deemed to be a member.

9. *Method of filling in vacant seat due to resignation, death, removal or any other*

*reason.*—(1) Any member may, at any time, in a communication in writing, addressed to the Chairperson resign from the office.

(2) Any vacancy that is caused shall be filled in by fresh appointment and the person so appointed shall hold office for the remainder of the term of office of the person in whose place such person has been appointed:

Provided that if the vacancy of a member, other than that of the chairperson, occurs within three months preceding the date on which the term of office of the member expires, the vacancy shall not be filled in.

(3) A person appointed as a member shall be eligible for re-appointment for another term of 3 years. Change of the member after two consecutive periods shall be desirable, however, he can be continued if there is no response to the fresh advertisement and further the seating member has no objection to continue:

Provided no appointment shall be made if the age of the member exceeds 65 years.

(4) In case of no response from any fresh candidate and unwillingness of the existing member to continue, the Government may nominate a suitable candidate of the group represented by the existing incumbent.

10. *Leave of absence for Chairperson.*—Grant of leave to the Chairperson shall be decided by the Town Vending Committee.

11. *The allowances to Chairperson and members.*— The Chairperson and members shall be entitled to Rs. 500/- per month as allowances.

12. *The allowances to be paid to an associated person.*— The allowances to the associated person appointed by the committee shall be Rs. 500/- per month.

13. *Other employees of Town Vending Committee.*— The local authority shall provide

to the Town Vending Committee with Secretary, Clerk and office Peon.

14. *The manner of maintaining up to date record of all street vendors.*— (1) The Town Vending Committee shall maintain records with respect to the total number of applications received for street vending, total number of certificate of vending issued to street vendors in different zones including different category of street vendors during the previous financial year and also a statement in summary specifying the activities to be undertaken in the next financial year. A soft copy of the same shall also be suitably maintained. All decisions taken by the Town Vending Committee shall be published on its website. Further, the Town Vending Committee shall maintain and circulate the status papers of the street vending scenario in the city or town amongst its members containing the following details:—

(a) areas of street vending in the city/ town indicated in the maps;

(b) the number of street vendors in the city/town in case a survey has already been conducted otherwise indication shall be given about the approximate number;

(c) final decision about vending zones alongwith their holding capacity;

(d) final decision about issuing, withholding, suspending and cancelling of the vending certificate;

(e) information shall be given about the high footfall areas, lean footfall areas and mid-range areas from the street vending angle;

(f) areas of seasonal vending, areas of niche market, areas of night bazaars, natural market, weekly market, heritage market, festive market, seasonal market with their exact location and specific period in case of seasonal market or festive market, the likely high footfall places in the areas under development, broad categories of articles sold, problem areas from the traffic angle;

(g) recommendations regarding the road width, traffic flow and the pedestrian movement in the concerned areas.

(2) The records relating to the allotment of the space to the street vendors shall be kept for 10 years. Other records shall be preserved for a period of 5 years unless those are needed for any legal proceedings.

(3) The street/road plan with the existing site of the street vending shall be a permanent record with the Town Vending Committee.

(4) Annual report shall be prepared within 3 months after the completion of the financial year and shall be uploaded on the designated website.

15. *Returns or Information.*— The Town Vending Committee shall submit returns to the Government and to the concerned local authority in Form-IV after the end of every financial year.

16. *The manner of publishing summary of scheme by the local authority.*— The summary of scheme notified by the Government under sub-section (1) of section 38 shall be published by the local authority in at least two local newspapers having wide circulation in the area within seven days from the date of publication of notification thereof.

17. *The form, period and manner of filing appeal with the local authority.*— Any person who is aggrieved by any decision of the Town Vending Committee with respect to the issue of certificate of vending under section 6 or cancellation or suspension of certificate of vending under section 10 may, within one month from the date of such decision prefer an appeal to the local authority in Form-V hereto. The local authority shall dispose of such appeal within one month from the date of receipt thereof.

18. *Dispute Redressal Committee.*— (1) For the purpose of providing speedy hearing of disputes of street vendors, the Government



may, specify one or more committees to be called the Grievance Redressal Committees (GRCs) for each region/division, and the regional/divisional headquarters shall be the seating place of Grievance Redressal Committees. The Government may decide the seating place of Grievance Redressal Committee clubbing three or four nearby regions/divisions and selecting such site having the best connectivity.

(2) The Government shall constitute said committee consisting of a Chairperson who has been a civil judge or a judicial magistrate and two professionals having experience in the field of informal economy including street vending of that region may be appointed as the other members of the committee.

(3) The tenure of Grievance Redressal Committee shall be for a period of three years.

19. *The form and the manner of making application to the Grievance Redressal Committee.*— An application under sub-section (2) of section 20 shall be made in Form-VI hereto within a period of 30 days from the date of occurrence of the dispute/incident causing the grievance.

20. *The manner of verification and enquiry of grievance or dispute.*— (1) The Grievance Redressal Committee shall dispose of the hearing of the application within two months from the date of receipt of the application and shall pass an order with reasons recorded in writing.

(2) Pending the disposal of final hearing of the application, the street vendor may pray for interim relief. On receipt of an application, for interim relief, the committee shall hold a preliminary hearing with the applicant to determine whether there is a prima facie case.

(3) The result of the preliminary hearing shall be pronounced at the conclusion of the hearing and recorded in writing. The committee may, by an order, grant or refuse the interim relief, if any, prayed by the street vendor, with reasons to be recorded in writing.

(4) The order shall be communicated to the street vendor and where it is held that there is a prima facie case, a notice shall be issued to the appropriate authority containing the details of the grievance.

(5) The appropriate authority shall file a written reply within one week from the date of receipt of the notice. A copy of the reply shall also be furnished to the street vendor, free of cost.

(6) The street vendor may file a counter reply to the written reply within a period of one week from the date of receipt of the written reply.

(7) The committee shall give personal hearing to both parties and shall pass an order in writing, with reasons for taking the decision within a period of one month from the date of receipt of application.

21. *The form, the time within which and the manner of filing appeal.*— An appeal under sub-section (4) of section 20, shall be filed within a period of 30 days from the date of the order of the Grievance Redressal Committee, in Form VII hereto.

22. *The time within which and the manner in which an appeal shall be disposed of under sub-section (4) of section 20.*— On receipt of the appeal, the local authority shall issue notices to the parties concerned intimating the date and time of hearing. The parties shall appear before the local authority on the date fixed for hearing, which shall not be later than 30 days from the date of filing of appeal. The local authority shall pass an order, with reasons recorded in writing after giving both parties an opportunity of being heard, within 30 days from the date fixed for hearing.

23. *Age of street vending.*— The Town Vending Committee shall issue a certificate of vending to every street vendor who has completed the age of 18 years.

By order and in the name of the Governor of Goa.

*Gurudas P. Pilarnekar*, Director & ex officio Addl. Secretary (M.A./U.D.).

Panaji, 18th October, 2016.

FORM I

[See rule 4(8)]

**Nomination Form for Election of Members of Town Vending Committee**

To,  
The Returning Officer,  
.....  
Town Vending Committee  
.....

Sir,

I, ..... wife/son/daughter of Shri ....., street vendor vending in the area of jurisdiction of the Town Vending Committee (Registration/Certificate of Vending No.) hereby propose the name of Shri/Smt./Ms. .... wife/son/daughter of Shri ..... and a street vendor of the said Town Vending Committee (Registration/Certificate of Vending No. ....) as a candidate for the post of Member of the said committee for the election to be held on .....

Name and Signature of the proposer ..... Registration/Certificate of Vending No. ....

I, ..... wife/son/daughter of Shri ..... Registration/Certificate of Vending No. .... of ..... Town Vending Committee, hereby second the above proposal.

Name and Signature of the Seconder ..... Registration/Certificate of Vending No. ....

**DECLARATION BY THE CANDIDATE**

I, ..... wife/son/daughter of Shri ....., Registration/Certificate of Vending No. .... of ..... Town Vending Committee, hereby agrees to my nomination for the election as Member of the Town Vending Committee.

I further declare that—

- (i) I am not an employee of the said Town Vending Committee,
- (ii) I am eligible to vote, and
- (iii) I do not incur any disqualification for election as Member of the said Town Vending Committee under the provisions of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014) and the Goa Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2016 made thereunder.

Name and Signature of the Candidate ..... Registration/Certificate of Vending No. ....

**(FOR OFFICE USE ONLY)**

Received the nomination format.. ..... (time and date).

Signature of the Returning Officer .....

Seal

ACKNOWLEDGEMENT

Received the nomination form of..... presented by Shri/Smt./Ms. .... candidate /proposer/seconder for election at..... a.m./p.m. on .....

Signature of the Returning Officer .....

Seal

\_\_\_\_\_

FORM II

[See rule 4(18)]

**Ballot Paper for Election of Member of a Town Vending Committee**

Ballot paper of election of Members of a Town Vending Committee representing street vendors whose elections are to be conducted Goa Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2016.

The ..... Street Vending Committee  
.....  
..... (Address).

(Counterfoil)

Ballot paper for the Post of .....

Date of Election .....

Sr. No. .... Registration/Certificate of Vending No.

No. .... Ballot Paper.

Please mark [x] against one of the candidates.

Sr. No.	Name of the candidate	Registration/Certificate of Vending No.	Mark for casting vote

\_\_\_\_\_

FORM III

[See rule 4(19)]

**Letter for Appointment of Election Agent/Counting Agent**

I, ..... son/wife/daughter of Shri ..... , street vendor vending in the area of jurisdiction of the Town Vending Committee (Registration/Certificate of Vending No. .... ) contesting for election of Member of the said committee, hereby nominate the following person as my election agent/counting agent in the election of Members of the said Town Vending Committee to be held on..... (specify the date)—

Name and Signature of the Candidate .....  
Registration/Certificate of Vending No. ....

I, ....., son/wife/daughter of Shri ..... address .....  
.....am willing to be the election agent/counting agent.

*Signature of the Agent*

FORM IV

[See rule 15]

**Details in the Periodical Returns to be furnished by Town Vending Committee**

Details in the periodical return for quarter ending ..... [March or June or September or December], 20.....

1. Details of certificates issued, rejected, suspended and cancelled during the quarter.

Details	Applications	Accepted or issued	Rejected	Renewed	Suspended	Cancelled
Pending at the beginning of the quarter						
Newly received						
Total						
Cleared during the quarter						
Pending at the end of the quarter						

2. Number of newly surveyed street vendors and their complete details including name of street vendor, address, place of vending, type of vending, etc.
3. Number of meetings of the Town Vending Committee held.
4. Details of newly vending area earmarked, if any, with its holding capacity.
5. Details of social audit done, if any.
6. Details of promotional measures taken for availability of credit, insurance and other welfare schemes of social security for street vendors.
7. Any other information, as directed by the State Government from time to time.

FORM V

[See rule 17]

**Appeal to the Local Authority against decision of the Town Vending Committee**

Appeal No. .... of 20.....

..... Appellant

V/s

..... Respondent

1. Name of Applicant:
2. Address of correspondence:
3. ID number given by local authority (if issued):
4. Number and date of issue of certificate for vending:
5. Place or location of vending:
6. Zone or ward of vending:
7. Nature of vending:
  - (i) Mobile
  - (ii) Stationary
  - (iii) Any other (specify)
8. Order of Town Vending Committee against which this appeal is preferred:
  - (i) Rejection of certificate of vending:
  - (ii) Suspension of certificate of vending:
  - (iii) Cancellation of certificate of vending:
9. Details and grounds of appeal (give full details):
10. Documents supporting appeal:
11. Declaration:

I, ..... the applicant, do hereby solemnly declare that what is stated above is true to the best of my knowledge and information and files this appeal within the time limit prescribed in the rules:

Place:

Date:

*Signature of Appellant*

*Note:* Attach all the relevant documents including order of Grievance Redressal Committee with this appeal.

If required, to give full reasoning of appeal on the separate pages to be attached with this appeal.

FORM VI

[See rule 19]

**Application by the aggrieved street vendor to the Grievance Redressal Committee**

Application No. .... of 20 .....

..... Applicant

V/s .....

..... Respondent

1. Name of applicant:
2. Address for correspondence:
3. ID number given by local authority (if issued):
4. Number and the date of issue of certificate for vending:
5. Place or location of vending:
6. Zone or Ward of vending:
7. Nature of vending:
  - i. Mobile:
  - ii. Stationary:
  - iii. Any other (specify):
8. Grievance against which authority:
9. Details of grievance or dispute (give full details):
10. Documents supporting grievance or dispute:



11. Declaration:

I, ..... the applicant, do hereby solemnly declare that what is stated above is true to the best of my knowledge and information and files this application within the time limit prescribed in the rules.

Place:

Date:

*Signature of applicant*

*Note:* Attach all the relevant documents with this application.

If required, to give full details of grievance OT dispute on the separate pages to be attached with this application.

\_\_\_\_\_  
FORM VII  
[See rule 21]

**Appeal by the aggrieved street vendor to the local authority against decision of the  
Grievance Redressal Committee**

Appeal No. .... of 20 .....

..... Appellant

V/s

..... Respondent

1. Name of Applicant:
2. Address of correspondence:
3. ID number given by local authority (if issued):
4. Number and date of issue of certificate for vending:
5. Place or location of vending:
6. Zone or ward of vending:
7. Nature of vending:
  - (i) Mobile:
  - (ii) Stationary:
  - (iii) Any other (specify):
8. Grievance against which authority:
9. Details of grievance or dispute (give full details):
10. Documents supporting grievance or dispute:
11. Declaration:

I, ..... the applicant, do hereby solemnly declare that what is stated above is true to the best of my knowledge and information and files this appeal within the time limit prescribed in the rules.

Place:

Date :

*Signature of Appellant*

*Note:* Attach all the relevant documents with this application. If required, to give full reasoning of appeal on the separate pages to be attached with this appeal.

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Printed and Published by the Director, Printing & Stationery,  
Government Printing Press,  
Mahatma Gandhi Road, Panaji-Goa 403 001.

**PRICE – Rs. 14.00**

PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA—208/350—10/2016.